

THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-28/241/ND/2018

In the matter of :

Mr. Vijay Kumar Agarwal & Ors.

....PETITIONER

Vs.

Sacred Trading and Investment Company

.. RESPONDENT

SECTION

Under Section 241 /242

Order delivered on 01.8.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Akshat Hansaria, Advocate, Ms. Elisha Srivastav,  
Advocate

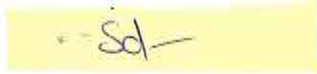
For the Respondent/Corporate Debtor : Mr. Sameer Kumar, Mr. Prateek Singh  
Chaudhary, Advocates

For the Intervener :

ORDER

A representation is made by the Proxy Counsel appearing on behalf of Learned Counsel for the petitioner that time may be granted to file the Application for withdrawal of this petition. Perusal of the record shows that the petitioner is representing for withdrawal but the application is not coming through. However, final opportunity is given to the petitioner either to report the settlement or proceed in the matter. For this purpose, 2 weeks time is granted.

List on 30.8.2018.



(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit